



2026:AHC:20436

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3131 of 2026

Chandrajeet Mangal Prajapati

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ajai Kumar Singh Kushwaha
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

The petitioner is a complainant and he filed the present petition with the prayer to direct the respondent No.3/Tehsildar, Tehsil Saidpur District Ghazipur to decide the Case No.2788 of 2020 (Computerized Case No.T202014290402788) (Report Lekhpal Vs. Santosh Rai) expeditiously.

2. It is true that the petitioner is only complainant but from perusal of record, it clear that proceedings initiated by the Gram Sabha against the respondent No.4/Santosh Rai which is pending for last more than four years.

3. In this view of the matter and in the interest of justice, the present petition is disposed of directing the respondent No.3/Tehsildar, Tehsil Saidpur District Ghazipur to decide the aforesaid case expeditiously and preferably within a period of three months from the date of production of certified copy of this order but after providing opportunity of hearing to the parties concerned unless there is legal impediment.

4. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

January 29, 2026

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